

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
STARRED QUESTION NO. *48
ANSWERED ON 07.02.2025

TRADE BARRIERS WITH EU

*48. SHRI RAJEEV SHUKLA:

Will the Minister of COMMERCE & INDUSTRY be pleased to state:

- (a) whether Government is aware of the barriers being faced by Indian domestic industry in the European markets;
- (b) if so, whether Government has taken up the matter with their European Union counterparts to provide a level playing field to the Indian domestic industry in EU markets; and
- (c) if so, the details in this regard?

ANSWER

THE MINISTER OF COMMERCE AND INDUSTRY
(SHRI PIYUSH GOYAL)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. *48 FOR REPLY ON 7TH FEBRUARY, 2025 REGARDING “TRADE BARRIERS WITH EU”

(a), (b) & (c) Within the framework of World Trade Organization (WTO), all countries impose trade measures on imports primarily in the form of sanitary and phytosanitary measures, technical trade regulations, quota restrictions, safeguard duties, and various sustainability-related regulations to protect human, animal, and plant life or health, as well as to promote sustainable development and environmental conservation. However, when such trade measures are perceived as trade barriers having an adverse impact on trade, the Government proactively takes up such measures with concerned countries at bilateral and multilateral level, as may be necessary, for remedial action.

The Government has strongly taken up all trade restrictive measures, either within the WTO framework or otherwise, with the European Union (EU) and its member states at relevant multilateral and bilateral forums including the India-EU Trade and Technology Council and the India-EU High Level Dialogue.
